



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1667/2021

This the 31st Day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Ritesh Prakash Singh
S/o Sh. Mahesh Narayan Singh
R/o 101, Tower 3 Sector 137,
Noida, Uttar Pradesh – 201305.

... Applicant

(By Advocate : Shri Ajai Prakash Srivastava)

Versus

1. Union of India
Northern Railways,
Through its General Manager,
Northern Railway Headquarters,
Baroda House, New Delhi – 110001
2. Chief Personnel Officer,
Baroda House (Annexe – 1), 3rd Floor,
Northern Railway Headquarters,
Personnel Branch, New Delhi – 110001
3. Dy. Chief Personnel Officer/HQ,
Northern Railway HQ, Baroda House (Annexe-1),
3rd Floor, Personnel Branch, New Delhi - 110001

... Respondents

(By Advocate : Shri A.K. Srivastava)



O R D E R (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :

In the present OA, filed under section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for the following reliefs :-

“A. Issue an order directing the respondents to make the Applicant to join job as offered and accepted by them and as they had appointed other candidates.

B. To allow the present application and direct the Respondents to bear the cost of the litigation.

C. Grant all consequential benefits to the applicant to which he is entitled by the law and pass any such order which this Ld. Tribunal may deem fit in the interest of justice.”

2. It is submitted by the learned counsel for the applicant that an appointment letter dated 05.08.2020 (Annexure - 'A1') has been issued by the respondents in favour of the applicant for the post of Telephone Attendant cum Dak Khalasis (TADK) and on the same date, the applicant has given his acceptance vide his letter dated 05.08.2020 (Annexure - 'A2') and the respondents have issued Medical Memo No. 352763 dated 05.08.2020 for his Medical examination, however, when the applicant approached the concerned Medical Dispensary, he was not entertained by the medical staff without stating any reason and the applicant had been running from pillar to post. However, he is not being allowed to join the post under



reference. Aggrieved by the aforesaid action of the respondents, the applicant is stated to have preferred a representation dated 14.06.2021 (Annexure - 'A3').

3. Issue notice. Shri A.K. Srivastava, learned advocate, who is on the panel of the counsels of the respondents and who is present in the court, is called upon to accept notice. Accordingly, he appears and accepts notice.

4. Learned counsel for applicant, at this stage, submits that the applicant shall be satisfied if the present OA is disposed of, with direction to the respondents to consider the applicant's aforesaid pending representation dated 14.06.2021 and dispose of the same by passing an appropriate order in a time bound manner.

5. In the facts and circumstances, we are of the considered view that if such request of the applicant is accepted, even at this admission stage, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid, without going into the merits of the case, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the

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same by passing a reasoned and speaking order, as expeditiously as possible and in any case within 6 weeks of receipt of a copy of this order.

7. The OA is disposed of in the aforesaid terms. No order as to costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/akshaya/arti/